

Central Administrative Tribunal, Principal Bench

Original Application No. 1247 of 2000

New Delhi, this the 29th day of September, 2000

(6)

Hon'ble Mr.V.K.Majotra, Member (Admnv)

1. Rajeev Kumar s/o Shri Janak Raj Sharma,  
R/o 5-A/2, B-I, Line, Inside Red Fort,  
Delhi-110006.
2. Chaman Lal S/o Sh. Manohar Lal, No.T-3,  
Servent Quarter, Red Fort, Delhi-6 - Applicants

(By Advocate Shri U.Srivastava through proxy  
counsel Shri M.K.Gaur)

Versus

Union of India through

1. The Secretary, Ministry of Defence, Govt.  
of India, South Block, New Delhi.
2. The Engineer-in-chief Branch (E-2 Co-ord)  
Army Headquarters, Kashmir House, Raja Ji  
Marg, New Delhi.
3. The Chief Engineer Delhi Zone, HES  
Headquarters, Delhi Zone, Delhi Cantt-10.
4. The Asstt. Garrison Engineer, Brick and  
Repair, Red Fort, Delhi-110006. - Respondents

(By Advocate Shri Gajendra Giri)

O R D E R (Oral)

Shri Giri, learned counsel of the respondents  
pointed out that whereas applicant 1 has worked only for  
177 days during the last 12 years, applicant no.2 has  
worked for only 25 days in the year 1997, however, they  
were engaged for short while during the current year as  
well.

2. The learned counsel of the applicants seeks  
withdrawal of the case with liberty.
3. The OA is disposed of as withdrawn with  
liberty.

  
(V.K.Majotra)  
Member (Admnv)

rkv